

ITEM NO.12

COURT NO.11

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16196/2021

(Arising out of impugned final judgment and order dated 29-09-2021 in DBCWP No. 8848/2020 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

WAQF BOARD, RAJASTHAN

Petitioner(s)

VERSUS

JINDAL SAW LIMITED & ORS.

Respondent(s)

WITH

SLP(C) No. 17334/2021 (XV)

(FOR ADMISSION and I.R. and IA No.140554/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.140553/2021-EXEMPTION FROM FILING O.T. and IA No.140551/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-04-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Prashant Bhushan, Adv.
Mr. Devesh Agnihotri, Adv.
Mr. Khushi Mohd., Adv.
Mr. Anjum Parvez, Adv.
Ms. Nilofar Khan, AOR

Mr. C. S. Vaidyanathan, Sr. Adv.
Mr. Ranjit Kumar, Sr. Adv.
Mr. Anurag Abhishek, Adv.
Mr. Abhishek Singh, AOR
Mr. Nilaya Bandhopadhyay, Adv.

Dr. Manish Singhvi, Sr. Adv.
Mr. Arpit Prakash, Adv.
Mr. Sandeep Kumar Jha, AOR

Mr. Abdul Qadir Abbasi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel appearing for the parties at length.

Leave granted.

Judgment reserved.

The learned counsel for the parties may submit photographs of the original documents pointed out during the course of arguments, within 10 days.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU BALA GAMBHIR)
COURT MASTER